



सत्यमेव जयते

Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jul/202122/2

DATED: 02/09/2021

Please Note:

- i. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

MEETING No. NC/1/MEET/Jul/202122/2

DATED: 02/09/2021

Meeting No. NC/1/MEET/Jul/202122/2 dated 02/09/2021 of Norms Committee - I for the year 2021-22 was held on 02/09/2021 under **the Chairmanship of Shri Akash Taneja, Additional DGFT** to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant,DGFT
2	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
3	Shri V. C. Agarwal, Consultant (Tech-3)	Technical Consultant,DGFT
4	Shri S.K. Jain, D.O.	DPIIT
5	Shri B. C. Nayak, D.O.	DHI

In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Minutes of the cases discussed in the meeting are as under:

MEETING NUMBER: NC/1/MEET/Jul/202122/2

DATED: 02/09/2021

HELD ON: 02/09/2021

1	Case No.: HQRNORM APPLY 00002397AM22	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00002397AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to refer the case to DPIIT for examination & comments. The case stands deferred.		

2	Case No.: HQRNORM APPLY 00021357AM22	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00021357AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. 7. Chartered Engineer certificate on requirement of import inputs. The case stands deferred.		

3	Case No.: HQRNORM APPLY 00116943AM21	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116943AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

4	Case No.: HQRNORM APPLY 00003367AM22	Party Name:AUTOCOMP INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00003367AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and through email on 27.08.2021. However, no comments have yet been received. Hence, the Committee decided to wait for the comments. The case stands deferred.		

5	Case No.: HQRNORM APPLY 00019618AM22	Party Name:TAIKISHA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00019618AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have yet been received. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

6	Case No.: HQRNORM APPLY 00007674AM22	Party Name:IND SPHINX PRECISION LTD	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00007674AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

7	Case No.: HQRNORM APPLY 00022295AM22	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00022295AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 23.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

8	Case No.: HQRNORM APPLY 00115076AM21	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00115076AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

9	Case No.: HQRNORM APPLY 00001849AM22	Party Name:SPECTRAA TECHNOLOGY SOLUTIONS LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00001849AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

10	Case No.: HQRNORM APPLY 00022917AM22	Party Name:TAIKISHA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00022917AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

11	Case No.: HQRNORM APPLY 00113550AM21	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00113550AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

12	Case No.: HQRNORM APPLY 00001854AM22	Party Name:SPECTRAA TECHNOLOGY SOLUTIONS LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00001854AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
13	Case No.: HQRNORM APPLY 00116937AM21	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116937AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

14	Case No.: HQRNORM APPLY 00002391AM22	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00002391AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

15	Case No.: HQRNORM APPLY 00105693AM21	Party Name:SPECTRAA TECHNOLOGY SOLUTIONS LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00105693AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

16	Case No.: HQRNORM APPLY 00112000AM21	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112000AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

17	Case No.: HQRNORM APPLY 00116056AM21	Party Name:GE POWER INDIA LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116056AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

18	Case No.: HQRNORM APPLY 00116939AM21	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116939AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

19	Case No.: HQRNORM APPLY 00057110AM21	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00057110AM21	RA File Number: 09AA04003648 AM21	Lic No/Date: 0911000151 07/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

20	Case No.: HQRNORM APPLY 00059773AM21	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00059773AM21	RA File Number: 09AA04003650 AM21	Lic No/Date: 0911000171 11/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

21	Case No.: HQRNORM APPLY 00061545AM21	Party Name:HIROTEC INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00061545AM21	RA File Number: 32AA04004907 AM21	Lic No/Date: 3211000260 13/01/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that an error is encountered while opening the case through BO Portal. Therefore, the Committee decided to inform EGTF Division regarding the issue. The case stands deferred.		

22	Case No.: HQRNORM APPLY 00097654AM21	Party Name:L&T - MHI POWER BOILERS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00097654AM21	RA File Number: 03AA04025483 AM21	Lic No/Date: 0311002082 05/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and through email on 27.08.2021. DHI informed during the meeting that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		

23	Case No.: HQRNORM APPLY 00103696AM21	Party Name:MIDDLEBY INDIA ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00103696AM21	RA File Number: 07AA04009395 AM21	Lic No/Date: 0711000679 15/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

24	Case No.: HQRNORM APPLY 00103868AM21	Party Name:EMPIRE HOME APPLIANCES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00103868AM21	RA File Number: 05AA04038867 AM21	Lic No/Date: 0511001740 15/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that the case pertains to DPIIT. Hence, the Committee decided to refer the case to DPIIT for examination & comments. The case stands deferred.		

25	Case No.: HQRNORM APPLY 00103891AM21	Party Name:THERMAX LIMITED.	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00103891AM21	RA File Number: 31AA04007279 AM21	Lic No/Date: 3111000223 15/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

26	Case No.: HQRNORM APPLY 00103641AM21	Party Name:ZANINI INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00103641AM21	RA File Number: 08AA04011274 AM21	Lic No/Date: 0811001010 15/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

27	Case No.: HQRNORM APPLY 00105079AM21	Party Name:VICTORA AUTO PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00105079AM21	RA File Number: 05AA04039214 AM21	Lic No/Date: 0511001757 17/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
28	Case No.: HQRNORM APPLY 00105200AM21	Party Name:GEECY ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00105200AM21	RA File Number: 03AA04030570 AM21	Lic No/Date: 0311002613 17/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

29	Case No.: HQRNORM APPLY 00105201AM21	Party Name:GEECY ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00105201AM21	RA File Number: 03AA04030566 AM21	Lic No/Date: 0311002615 17/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

30	Case No.: HQRNORM APPLY 00105567AM21	Party Name:FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00105567AM21	RA File Number: 07AA04007791 AM21	Lic No/Date: 0711000683 17/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

31	Case No.: HQRNORM APPLY 00106447AM21	Party Name:TEXFAB ENGINEERS (I)PVT.LTD.	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00106447AM21	RA File Number: 52AA04008217 AM21	Lic No/Date: 5211000503 18/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that earlier the case was referred to DPIIT for examination & comments. DPIIT via email dated 31.08.2021 informed that the case does not pertain to them. The case was referred to DHI for comments through BO Portal on 31.08.2021 and via email on 31.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

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	Case No.: HQRNORM APPLY 00107295AM21	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00107295AM21	RA File Number: 34AA04003259 AM21	Lic No/Date: 3411000334 19/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1) : 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.		

33	Case No.: HQRNORM APPLY 00107357AM21	Party Name:SENIOR INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00107357AM21	RA File Number: 05AA04040842 AM21	Lic No/Date: 0511001835 19/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that earlier this case was referred to DPIIT for examination & comments. DPIIT informed the case does not pertain to them and therefore, the case was referred to DHI for comments through BO Portal on 20.07.2021 and via email on 27.08.2021. DHI informed during the meeting that the case is under examination and the comments would be supplied in due course. Hence, the Committee decided to wait for the comments. The case stands deferred.		
34	Case No.: HQRNORM APPLY 00109073AM21	Party Name:L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00109073AM21	RA File Number: 03AA04031476 AM21	Lic No/Date: 0311002758 22/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI during the meeting informed that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		
35	Case No.: HQRNORM APPLY 00108567AM21	Party Name:TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00108567AM21	RA File Number: 05AA04039729 AM21	Lic No/Date: 0511001828 22/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that the case pertains to DPIIT. Hence, the Committee decided to refer the case to DPIIT for examianation & comments. The case stands deferred.		

36	Case No.: HQRNORM APPLY 00108786AM21	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00108786AM21	RA File Number: 03AA04030975 AM21	Lic No/Date: 0311002654 22/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. 7. Chartered Engineer certificate on requirement of import inputs. The case stands deferred.		

37	Case No.: HQRNORM APPLY 00108923AM21	Party Name:MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00108923AM21	RA File Number: 07AA04009989 AM21	Lic No/Date: 0711000726 22/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

38	Case No.: HQRNORM APPLY 00108927AM21	Party Name:MODINE THERMAL SYSTEMS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00108927AM21	RA File Number: 04AA04008537 AM21	Lic No/Date: 0411000541 22/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and DHI informed during the meeting that the case pertains to DPIIT. Hence, the Committee decided to refer the case to DPIIT for examination & comments. The case stands deferred.		
39	Case No.: HQRNORM APPLY 00109002AM21	Party Name:LARSEN AND TOUBRO LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00109002AM21	RA File Number: 03AA04027347 AM21	Lic No/Date: 0311002340 22/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
40	Case No.: HQRNORM APPLY 00112039AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112039AM21	RA File Number: 09AA04005366 AM21	Lic No/Date: 0911000583 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

41	Case No.: HQRNORM APPLY 00112046AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112046AM21	RA File Number: 09AA04005363 AM21	Lic No/Date: 0911000584 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
42	Case No.: HQRNORM APPLY 00111408AM21	Party Name:PENTAPHOS INDUSTRIES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00111408AM21	RA File Number: 03AA04028513 AM21	Lic No/Date: 0311002713 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
43	Case No.: HQRNORM APPLY 00112057AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112057AM21	RA File Number: 09AA04003192 AM21	Lic No/Date: 0911000585 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

44	Case No.: HQRNORM APPLY 00111756AM21	Party Name:HANNING MOTORS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00111756AM21	RA File Number: 34AA04003233 AM21	Lic No/Date: 3411000327 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

45	Case No.: HQRNORM APPLY 00112089AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112089AM21	RA File Number: 09AA04003215 AM21	Lic No/Date: 0911000587 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

46	Case No.: HQRNORM APPLY 00111758AM21	Party Name:HANNING MOTORS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00111758AM21	RA File Number: 34AA04003235 AM21	Lic No/Date: 3411000326 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

47	Case No.: HQRNORM APPLY 00111791AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00111791AM21	RA File Number: 09AA04003859 AM21	Lic No/Date: 0911000576 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

48	Case No.: HQRNORM APPLY 00111818AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00111818AM21	RA File Number: 09AA04003973 AM21	Lic No/Date: 0911000575 23/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

49	Case No.: HQRNORM APPLY 00112709AM21	Party Name:HANNING MOTORS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112709AM21	RA File Number: 34AA04003219 AM21	Lic No/Date: 3411000321 24/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

50	Case No.: HQRNORM APPLY 00112710AM21	Party Name:HANNING MOTORS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112710AM21	RA File Number: 34AA04003218 AM21	Lic No/Date: 3411000320 24/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
51	Case No.: HQRNORM APPLY 00112958AM21	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112958AM21	RA File Number: 05AA04041446 AM21	Lic No/Date: 0511001924 24/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that earlier the case was referred to DPIIT for examination & comments. DPIIT informed through BO Portal that the case does not pertain to them and therefore, the case was referred to DHI for comments through BO Portal on 20.07.2021 and via email on 27.08.2021. DHI informed during the meeting that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		
52	Case No.: HQRNORM APPLY 00112634AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112634AM21	RA File Number: 09AA04003958 AM21	Lic No/Date: 0911000590 24/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

53	Case No.: HQRNORM APPLY 00112643AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112643AM21	RA File Number: 09AA04003972 AM21	Lic No/Date: 0911000593 24/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

54	Case No.: HQRNORM APPLY 00113436AM21	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00113436AM21	RA File Number: 03AA04031881 AM21	Lic No/Date: 0311002759 25/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 & 20.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

55	Case No.: HQRNORM APPLY 00113605AM21	Party Name:ENPRO INDUSTRIES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00113605AM21	RA File Number: 31AA04007776 AM21	Lic No/Date: 3111000249 25/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

56	Case No.: HQRNORM APPLY 00113702AM21	Party Name:STERLITE TECHNOLOGIES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00113702AM21	RA File Number: 03AA04028850 AM21	Lic No/Date: 0311002581 25/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. 7. Chartered Engineer certificate on requirement of import inputs. The case stands deferred.		

57	Case No.: HQRNORM APPLY 00114116AM21	Party Name:MODINE THERMAL SYSTEMS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00114116AM21	RA File Number: 04AA04008535 AM21	Lic No/Date: 0411000520 26/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that the case pertains to DPIIT. Hence, the Committee decided to refer the case to DPIIT. The case stands deferred.		

58	Case No.: HQRNORM APPLY 00114354AM21	Party Name:MEGHA ENGINEERING & INFRASTRUCTURES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00114354AM21	RA File Number: 092404000467 AM21	Lic No/Date: 0911000586 26/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
59	Case No.: HQRNORM APPLY 00114983AM21	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00114983AM21	RA File Number: 09AA04006679 AM21	Lic No/Date: 0911000623 27/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
60	Case No.: HQRNORM APPLY 00115934AM21	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00115934AM21	RA File Number: 09AA04006690 AM21	Lic No/Date: 0911000625 29/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that the case does not pertain to them. Hence, the Committee decided to refer the case to MSME. The case stands deferred.		

61	Case No.: HQRNORM APPLY 00115950AM21	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00115950AM21	RA File Number: 07AA04010944 AM21	Lic No/Date: 0711000779 29/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 & 20.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

62	Case No.: HQRNORM APPLY 00116470AM21	Party Name:LARSEN AND TOUBRO LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116470AM21	RA File Number: 03AA04031563 AM21	Lic No/Date: 0311002802 30/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that the case pertains to DPIIT. Hence, the Committee decided to refer the case to DPIIT. The case stands deferred.		

63	Case No.: HQRNORM APPLY 00116622AM21	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116622AM21	RA File Number: 07AA04011027 AM21	Lic No/Date: 0711000803 30/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 & 20.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

64	Case No.: HQRNORM APPLY 00116705AM21	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116705AM21	RA File Number: 31AA04007910 AM21	Lic No/Date: 3111000254 30/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 12.07.2021 & 20.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
65	Case No.: HQRNORM APPLY 00116711AM21	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116711AM21	RA File Number: 34AA04003453 AM21	Lic No/Date: 3411000373 30/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.		

66	Case No.: HQRNORM APPLY 00116753AM21	Party Name:GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116753AM21	RA File Number: 03AA04029924 AM21	Lic No/Date: 0311002951 30/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. What is the length and diameter of Mini Production Dyads? 2. As per the application, the quantity of export is 40 Nos. However, according to the information furnished in the attachment (other), the letter of the Ministry of Defence dated 21.05.2020 is indicating 48 Nos. The purchase order by M/s Thales is also for 48 Nos. Please indicate which export quantity is correct? If export quantity is 40 Nos of Mini Production Dyads, please submit revise NOC from MOD and Purchase Order by Thales. 3. In the AA NO 0310836284 dated 20.05.2020, 2 grades of steel (AS3678 Gr 250 and AS1548 PT-460 NR) were used. However, in the present application of AA, only Gr250 Steel of thickness 12 MM is being used. Please furnish reasons and also submit a copy of full set of drawing duly signed by Godrej and M/s Thales. 4. In the drawing attached with the application, the thickness of plate for suspension eye is 30 mm and Towing Eye plate is 25 mm. However, these are not mentioned in description. Will it be required in the export item? If yes, then will it be procured indigenously? Please clarify. 5. Please furnish drawings of C-CX002054/2046/2047/2055, which indicate thickness of plate 12 MM and Grade of Steel plate as 250. The case stands deferred.		

67	Case No.: HQRNORM APPLY 00116883AM21	Party Name:CONTINENTAL ENGINES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116883AM21	RA File Number: 05AA04022556 AM21	Lic No/Date: 0511001975 30/03/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

68	Case No.: HQRNORM APPLY 00005893AM22	Party Name:AVLIGHT AUTOMOTIVES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00005893AM22	RA File Number: 05AA04043382 AM21	Lic No/Date: 0511002116 07/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

69	Case No.: HQRNORM APPLY 00006906AM22	Party Name:STERLITE TECHNOLOGIES LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00006906AM22	RA File Number: 03AA04000708 AM22	Lic No/Date: 0311003091 08/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of MeitY: 1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet) 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process. (Share excel sheet) 5. Justification of wastage. 6. Composition of Set/Packs etc. indicated as UOM in import/export item, if applicable. 7. Chartered Engineer certificate on requirement of import inputs. The case stands deferred.		

70	Case No.: HQRNORM APPLY 00008320AM22	Party Name:S K INDUSTRIES	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00008320AM22	RA File Number: 34AA04000016 AM22	Lic No/Date: 3411000412 09/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

71	Case No.: HQRNORM APPLY 00013053AM22	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00013053AM22	RA File Number: 10AA04004523 AM21	Lic No/Date: 1011000226 13/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments given by Consultant (Tech-1) via email dated 19.07.2021 as under: 1. Quantity of import items (PVC Compound) may be allowed with 1.10 Kgs/Kg content in export product. 2. Quantity of import items (Stainless Steel Capillary of Relevant Diameter & Length with Hub and Cap) may be allowed as Net + 2% wastage. 3. Quantity of import items (Evident Paper Sheet/Roll) may be allowed as 1.10 Sq. meter/Sq. meter content in export product. 4. Quantity of rest of the import items may be allowed as Net + 1% wastage. RA concerned may take further necessary action as per the decision of NC.		

72	Case No.: HQRNORM APPLY 00019536AM22	Party Name:CONTINENTAL ENGINES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00019536AM22	RA File Number: 05AA04022390 AM21	Lic No/Date: 0511002206 15/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

73	Case No.: HQRNORM APPLY 00018755AM22	Party Name:LARSEN AND TOUBRO LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00018755AM22	RA File Number: 03AA04033410 AM21	Lic No/Date: 0311003137 15/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

74	Case No.: HQRNORM APPLY 00020233AM22	Party Name:NETAFIM IRRIGATION INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00020233AM22	RA File Number: 34AA04000385 AM22	Lic No/Date: 3411000451 16/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Net weight of export product. 2. Net content of each import item in export catalogue of master batch and its composition. 3. Complete specification of emitters with its weight calculation sheet to arrive at the quantity of raw material asked. 4. Name of indigenous input with quantity. The case stands deferred.		

75	Case No.: HQRNORM APPLY 00020477AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00020477AM22	RA File Number: 09AA04000904 AM22	Lic No/Date: 0911000688 16/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		

76	Case No.: HQRNORM APPLY 00020478AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00020478AM22	RA File Number: 09AA04000903 AM22	Lic No/Date: 0911000689 16/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		

77	Case No.: HQRNORM APPLY 00020483AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00020483AM22	RA File Number: 09AA04000902 AM22	Lic No/Date: 0911000690 16/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		

78	Case No.: HQRNORM APPLY 00020485AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00020485AM22	RA File Number: 09AA04000875 AM22	Lic No/Date: 0911000692 16/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		

79	Case No.: HQRNORM APPLY 00020526AM22	Party Name:VEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00020526AM22	RA File Number: 09AA04005166 AM21	Lic No/Date: 0911000698 16/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
80	Case No.: HQRNORM APPLY 00021655AM22	Party Name:AVLIGHT AUTOMOTIVES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00021655AM22	RA File Number: 05AA04003614 AM22	Lic No/Date: 0511002224 19/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
81	Case No.: HQRNORM APPLY 00021668AM22	Party Name:DEE DEVELOPMENT ENGINEERS LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00021668AM22	RA File Number: 05AA04005365 AM22	Lic No/Date: 0511002228 19/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021 and via email on 27.08.2021. DHI informed during the meeting that some information/documents are deficient. Hence, the Committee decided to issue deficient letter to the firm seeking complete information. The case stands deferred.		

82	Case No.: HQRNORM APPLY 00021922AM22	Party Name:MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00021922AM22	RA File Number: 07AA04000756 AM22	Lic No/Date: 0711000888 19/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

83	Case No.: HQRNORM APPLY 00022926AM22	Party Name:KARAN INTERNATIONAL	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00022926AM22	RA File Number: 31AA04007993 AM21	Lic No/Date: 3111000284 20/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

84	Case No.: HQRNORM APPLY 00023688AM22	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00023688AM22	RA File Number: 03AA04002791 AM22	Lic No/Date: 0311003239 21/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-3): 1. To submit copy of application and its annexures giving details of wastage etc. 2. To submit correct copy of CE certificate/Appendix-4Eas the firm has attached CE certificate of Apar Industries. The case stands deferred.		

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	Case No.: HQRNORM APPLY 00024683AM22	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00024683AM22	RA File Number: 34AA04000652 AM22	Lic No/Date: 3411000481 22/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.		

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	Case No.: HQRNORM APPLY 00024685AM22	Party Name:LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00024685AM22	RA File Number: 34AA04000654 AM22	Lic No/Date: 3411000482 22/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-1): 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.		

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	Case No.: HQRNORM APPLY 00025189AM22	Party Name:S K INDUSTRIES	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00025189AM22	RA File Number: 34AA04000604 AM22	Lic No/Date: 3411000490 23/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

88	Case No.: HQRNORM APPLY 00026310AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026310AM22	RA File Number: 09AA04001484 AM22	Lic No/Date: 0911000727 26/04/2021	
	Decision Remarks:	1. The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
89	Case No.: HQRNORM APPLY 00026350AM22	Party Name:GRADWELL OILFIELD PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026350AM22	RA File Number: 05AA04006844 AM22	Lic No/Date: 0511002254 26/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		
90	Case No.: HQRNORM APPLY 00026755AM22	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026755AM22	RA File Number: 05AA04006728 AM22	Lic No/Date: 0511002300 26/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

91	Case No.: HQRNORM APPLY 00026293AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026293AM22	RA File Number: 09AA04000955 AM22	Lic No/Date: 0911000722 26/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
92	Case No.: HQRNORM APPLY 00026298AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026298AM22	RA File Number: 09AA04001468 AM22	Lic No/Date: 0911000721 26/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
93	Case No.: HQRNORM APPLY 00026300AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026300AM22	RA File Number: 09AA04001486 AM22	Lic No/Date: 0911000723 26/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

94	Case No.: HQRNORM APPLY 00026301AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026301AM22	RA File Number: 09AA04001485 AM22	Lic No/Date: 0911000725 26/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

95	Case No.: HQRNORM APPLY 00026307AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026307AM22	RA File Number: 09AA04001483 AM22	Lic No/Date: 0911000726 26/04/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

96	Case No.: HQRNORM APPLY 00111361AM22	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00111361AM22	RA File Number: 09AA04003887 AM22	Lic No/Date: 0911001027 10/06/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DHI through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		

97	Case No.: HQRNORM APPLY 00112877AM22	Party Name:LARSEN AND TOUBRO LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112877AM22	RA File Number: 03AA04018335 AM22	Lic No/Date: 0311004545 11/06/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to DPIIT through BO Portal on 20.07.2021 and via email on 27.08.2021. However, no comments have been received as yet. Hence, the Committee decided to wait for the comments. The case stands deferred.		
98	Case No.: HQRNORM APPLY 00112465AM22	Party Name:CAPITAL POWER SYSTEMS LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112465AM22	RA File Number: 05AA04025618 AM22	Lic No/Date: 0511003111 11/06/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish the following information as per comments of Consultant (Tech-3): 1. To submit information as per ANF-4A. 2. To submit Appendix-4E. The case stands deferred.		

99	Case No.: HQRNORM APPLY 00112508AM22	Party Name:AVLIGHT AUTOMOTIVES PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112508AM22	RA File Number: 05AA04021042 AM22	Lic No/Date: 0511003117 11/06/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		

100	Case No.: HQRNORM APPLY 00115070AM22	Party Name:SULZER INDIA PRIVATE LIMITED	Meet No/Date:NC/ 1/ MEET/ Jul/ 202122/ 2 02/09/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00115070AM22	RA File Number: 31AA04014485 AM22	Lic No/Date: 3111000405 15/06/2021	
	Decision Remarks:	The Committee considered the case as per the agenda and noted that the case was referred to MSME through BO Portal on 12.07.2021. However, no comments have been received as yet. Hence, the Committee decided to remind MSME for expediting the comments. The case stands deferred.		